

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EA NO. 2 OF 2026
IN
ORIGINAL APPLICATION NO. 125 OF 2025**

IN THE MATTER OF:

NIRMAL KUMAR TRIPATHI

.....APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD

& ORS

.....RESPONDENT

INDEX

| S.NO | PARTICULARS | PAGE NO. |
|-------------|---|-----------------|
| 1. | CORRECTED RESPONSE BY RESPONDENT NO. 5, DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 27.01.2026 OF THE HON'BLE TRIBUNAL | |
| 2. | A COPY OF THE SAID DM LETTER DATED 20.04.2026 IS BEING ANNEXED HEREWITH AS ANNEXURE-1 | |
| 3. | A COPY OF THE SAID NOC DATED 03.02.2003 IS BEING ANNEXED HEREWITH AS ANNEXURE-2 | |
| 4. | A COPY OF THE CTO DATED 09.10.2024 IS BEING ANNEXED HEREWITH AS ANNEXURE-3 | |

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| | MARKED AS ANNEXURE- 2 | |
| 4. | A COPY OF THE CTO DATED 09.10.2024 IS BEING ANNEXED HEREWITH AS ANNEXURE-3 | |
| 5. | A COPY OF THE SAID UPPCB LETTER DATED 20.04.2026 ALONG WITH THE INSPECTION REPORT OF THE UPPCB ARE COLLECTIVELY BEING ANNEXED HEREWITH AS ANNEXURE-4 | |
| 6. | A COPY OF THE SAID NOTICE DATED 06.04.2026 IS BEING ANNEXED HEREWITH AS ANNEXURE-5 | |

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
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PHONE NO.-6375115224

Date: **25.06.2026**
Place: NOIDA



BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 2 OF 2026

IN

ORIGINAL APPLICATION NO. 125 OF 2025

IN THE MATTER OF:

NIRMAL KUMAR TRIPATHIAPPLICANT VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD &

ORS.....RESPONDENT

CORRECTED RESPONSE BY RESPONDENT NO.5, DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 27.01.2026 OF THE HON'BLE TRIBUNAL

I, Divya Mittal aged about 42 years w/o Shree Gagandeep Singh presently posted as District Magistrate Deoria, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present



2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the original application, the Applicant has raised grievances regarding the operation of an illegal brick kiln named Mahaveer Brick Field, located at Village Sirsiya, Tappa- Patna, Pargana Shahjahanpur, Tehsil Sadar, District Deoria, UP, which is stated to be illegally operating in violation of the norms and conditions.
4. That in light of the Applicant's grievances, the Hon'ble Tribunal vide order dated 01.04.2025 had disposed of the OA by passing the following directions:

“3. Allegation which the applicant has made requires verification of facts at the ground level and if during the verification it is found that violation is done by respondent no.9 then appropriate action is required to be taken by respondent no.1. Applicant had already approached respondent no.1 by way

of the complaint dated 08.02.2025, therefore, we dispose of the OA directing the respondent no.1 to duly consider the complaint of the applicant, get the spot inspection done, ascertain the compliance of CTO conditions by respondent no.9 and take appropriate punitive and remedial action if respondent no.9 is found to be non-compliant. Let this exercise be completed within a period of three months and action taken report be submitted before Registrar General of the Tribunal through Email immediately after three months. If it is found necessary, matter will be listed before the Bench for consideration.”

5. That subsequently, the Applicant had filed an EA which was listed for hearing on 27.01.2026, wherein the Hon’ble Tribunal directed the Deponent to file their reply/response to the EA. The relevant portion of the order has been reproduced herein:

“1. By way of this Execution Application, the applicant is seeking compliance of the order dated 01.04.2025 passed in Original Application No. 125/2025 wherein the applicant had made allegation against the illegal operation of the Brick Field by Respondent No. 9

2. The allegation of the applicant is that the aforesaid direction of the Tribunal has not been complied with.”

II. REPLY IS AS FOLLOWS**A. DIRECTIONS ISSUED BY THE DISTRICT MAGISTRATE**

6. It is submitted that vide letter dated 20.04.2026, the Deponent directed the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB) to apprise the Deponent what actions/steps have been taken in compliance of the orders of the Hon'ble Tribunal.

A copy of the said DM letter dated 20.04.2026 is being annexed herewith as
ANNEXURE-1

B. ON SITE- INSPECTION CONDUCTED BY THE UPPCB

7. It is submitted that vide letter dated 20.04.2026, the Regional Officer, UPPCB, Gorakhpur, informed the Deponent that an on-site inspection was carried out on 02.04.2026 by the UPPCB officials.
8. That the following was disclosed during the on-site inspection:
- i. That the aforementioned brick kiln M/s Mahavir Bricks Field (formerly M/s Shakuntala Bricks Field, and prior to that, M/s Mahesh Chandra Brick Kiln) has been established since the year 2003.
 - ii. That, currently, Village Mathur Chhapar, with a population of approximately 500, is situated at a distance of about 1.5 km to the East of the brick kiln site. To the West, Village Sirsiya, with a population of approximately 5,000 is located at a distance of about 600 meters. To the North, Village Baripur, with a population of approximately 500 is

situated at a distance of about 800 meters. To the South, Village Bibichak with a population of approximately 500 is located at a distance of about 200 meters. To the Northeast, Village Kotwa, with a population of approximately 1,000 is situated at a distance of about 800 meters. To the Northwest Tola Mahadeva (Village Sirsiya) with a population of approximately 800, is located at a distance of about 700 meters.

- iii. An application was submitted on 25.01.2003 by the brick kiln to obtain a No Objection Certificate (NOC) from the State Board. In pursuance of the said application, an inspection of the brick kiln site was conducted on 03.02.2003. **Following the inspection and upon finding that the brick kiln site was in compliance with the Bye-laws of the District Panchayat, Deoria, 1992, Clause 2(A), prescribed citing criteria being 200 meters away from the residential area, No Objection Certificate (NOC) was issued to the brick kiln by this office vide letter dated 03.02.2003.**

The said NOC dated 03.02.2003 is

being annexed herewith and marked as

ANNEXURE- 2

- iv. Consent (Water and Air) has been issued to the brick kiln by the UPPCB vide letter dated 09.10.2024, which is valid for up to 31.07.2029.

A copy of the CTO dated 09.10.2024 is being annexed herewith as

ANNEXURE-3

- v. It was found that the brick kiln produces bricks at a rate of 20,000 bricks per day, utilizing sand and clay as raw materials. Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.
- vi. Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System. Port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln. No other source of air pollution such as DG set etc. was found installed at the brick kiln premises.
- vii. The brick kiln has tree plantation in three directions of the premises: East, West, and South. During the inspection, the brick kiln representative stated that the tree plantation work across all four directions would be completed by the month of July.

A copy of the said UPPCB letter dated 20.04.2026 along with the inspection report of the UPPCB are collectively being annexed herewith as **ANNEXURE-4**

9. That further, a notice dated 06.04.2026 has been sent by the Regional Officer, UPPCB, Gorakhpur to the Project Proponent, M/S Mahavir Brick Field directing the unit to submit a compliance report regarding the specific conditions prescribed in the Consent to Operate dated 09.10.2024.

A copy of the said notice dated 06.04.2026 is being annexed herewith as **ANNEXURE-5**

10. That the compliance status of the specific conditions as mentioned in the CTO dated 09.10.2024 is mentioned as under:

| S. NO. | SPECIFIC CONDITIONS | COMPLIANCE STATUS |
|---------------|---|--|
| 1 | This consent is valid for existing source of emission and production of 20,000 bricks/day in name of M/s Mahaveer Bricks Field Old Name Shakuntala Bricks Field, Arajji no.-985, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt-Deoria. | Capacity of Brick Kiln is 20,000 bricks/day and established on Arajji no.-985, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt-Deoria. |
| 2 | Minimum 20% bio-briquette shall be used in place of coal as a fuel. | Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site. |

| | | |
|---|---|--|
| 3 | Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted. | At the time of inspection, no solid waste found generating from brick kiln. |
| 4 | Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.). | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection. |
| 5 | The brick kiln shall ensure conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SS1)/Brick Kiln/2017 dated 27/06/2017. | The brick kiln representative stated that the conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the end of this production session. |
| 6 | Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust. | The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection. |
| 7 | Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next | At the time of inspection port hole, platform, and a ladder were found installed on the chimney to |

| | | |
|----|--|---|
| | season of brick kiln. | facilitate the monitoring of air pollutants emitted from the brick kiln. |
| 8 | You are hereby directed to send stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance. |
| 9 | Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln. | The brick kiln has tree plantation in three directions of the premises: East, West, and South. During inspection, representative stated work across all four directions would be completed by July. |
| 10 | Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process. | Till the inspection Brick Kiln has not making any modifications in production capacity/manufacturing process. |
| 11 | Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to |

| | | |
|----|--|--|
| | Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time. | Brick Kiln for Compliance. |
| 12 | Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel. | At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site. |
| 13 | Brick Kiln should install lightning arrester as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lightning attack. | A lightning arrester has been installed on the chimney by the brick kiln. |
| 14 | The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), so that it may meet stipulated emission standards. | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control system. |
| 15 | Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance. |
| 16 | Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect. | Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found |

| | | |
|----|--|--|
| | | installed at the brick kiln as air pollution control system. The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection. |
| 17 | Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance. |
| 18 | Brick kiln shall comply the provision of E.P. Act, 1986 and as amended. | A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance. |
| 19 | This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit. | Upon receipt and verification of a complaint, action will be taken against the brick kiln in accordance with the rules. |

12.Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

OR

DEPONENT

VERIFICATION

Verified at Deoria on this 22nd day of April, 2026, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

OR

DEPONENT

OR
A. P. Bhandari Adv.
22/4/2026



4119 Date: 22.4.26 AM/PM
I have Administered Oath To Shri M. N. Mishra
Certified by Shri M. N. Mishra
I have Satisfied By A. P. Bhandari Adv., Deoria
Examining The Deponent He
Understands the Contents of affidavit
Explained to him

PREM NATH PANDEY
Advocate
Notary, Deoria
22/4/26

कार्यालय जिलाधिकारी, देवरिया।

संख्या 541 / वाद लि0-2026

दिनांक 20 अप्रैल, 2026

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 125/2025 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक: 01.04.2025 के अनुपालन में विषयक।

क्षेत्रीय पर्यावरण अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, आवास विकास कालोनी,
कूड़ाघाट, गोरखपुर।

कृपया उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 125/2025 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक: 01.04.2025 का संदर्भ ग्रहण करने का कष्ट करें। मा0 न्यायाधिकरण के आदेश दिनांक: 01.04.2025 का अनुपालन समय से नहीं किये जाने के कारण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष Execution Application No. 2/2026 योजित किया गया है, जिसमें दिनांक 27.01.2026 को मा0 न्यायाधिकरण द्वारा सुनवाई कर आदेश पारित कर सुनवाई तिथि 23.04.2026 को अनुपालन प्रतिशपथ-पत्र दाखिल किये जाने का निर्देश दिया गया है।

अतः उक्त के कम में आपको निर्देशित किया जाता है कि प्रश्नगत Original Application No. 125/2025 में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 01.04.2025 के अनुपालन हेतु आप द्वारा क्या कार्यवाही की गयी है, से अघोहस्ताक्षरी को लौटती डाक से अवगत कराना सुनिश्चित करें। साथ ही यह भी निर्देशित किया जाता है कि दिनांक 23.04.2026 के पूर्व अनुपालन प्रतिशपथ-पत्र मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दाखिल कराया जाना सुनिश्चित करें।

संलग्नक:- उपरोक्तानुसार।


(दिव्या मित्तल)
जिलाधिकारी,
देवरिया।

ग्राम-निर्माण

क्षेत्रीय कार्यालय

दूरभाष-273937



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

संदर्भ संख्या 176 / रज० औ०सी०-१५/२०१३

दिनांक ०३-१-०३

सेवा में,

पेसबंद - महेस पन्ना ईस्ट-महेस

ग्राम-निरासिया पो०-रामपुर कारखाना

जनपद-देवरिया {३०५०}

विषय : पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई को स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संपन्नो के नवीनीकरण हेतु अनापत्ति प्रमाण-पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 25.1.03 का संदर्भ लें आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपातक के साथ सशर्त अनापत्ति को जाती है।

१- अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ग्राम-निरासिया पो०-रामपुर कारखाना

तहसील-देवरिया

उ.रा.जी. सं०-१८५

जनपद-देवरिया {३०५०}

(ख) उत्पादन : 18,000 टन प्रतिदिन



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 28548765

223516/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 09/10/2024

To,

M/s

MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD

Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD** located at **Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD** granted for the period from **09/10/2024 to 31/07/2029** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|------------------|----------|-------------|
| 1 | Bricks-20000/Day | 20000 | Numbers/Day |

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
|------------------|---------------|--------------------|-----------------|

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|--------------|----------|--------------------|-----------------|
| 1 | Chimney | Wood/Coal | 01 | Particulate Matter | 27 Mtr. |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------|
| 1 | 01 | Particulate Matter | 27 Mtr. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for existing source of emission and production of 20,000 bricks/day in name of MS MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD, Araji No. 985, Vill-Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria.
2. Minimum 20% bio-briquette shall be used in place of coal as a fuel.
3. Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.
4. Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).
5. The brick kiln shall ensure conversion of natural draft to induced draft brick kiln(with Rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no.

IPC-V(SS1)/Brick Kiln/2017 dated 27/06/2017.

6. Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.
7. Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.
8. You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.
9. Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.
10. Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.
11. Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.
12. Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.
13. Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.
14. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.
15. Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.
16. Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.
17. Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.
18. Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.
19. This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.

Copy to:

CEO 6 : UPPCB, Lucknow.

AJEET Digitally signed
by AJEET
KUMAR KUMAR SUMAN
SUMAN Date: 2024.10.09
13:38:32 +05'30'

Regional Officer

AJEET Digitally signed
by AJEET KUMAR
KUMAR SUMAN
SUMAN Date: 2024.10.09
13:38:55 +05'30'

Regional Officer



क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, GORAKHPUR

ANNEXURE-4

पत्रांक: १२ / सी०- ५०२/ ०.५.५०- १२५/२०२५/२०२६ दिनांक: २०.०५.२०२६

सेवा,

जिलाधिकारी महोदया,
जनपद- देवरिया।

विषय- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० १२५/२०२५ निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू०पी० व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक ०१.०४.२०२५ के अनुपालन में विषयक।

महोदया,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। सादर अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० १२५/२०२५ निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू०पी० व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक २७.०१.२०२६ के अनुपालन में मेसर्स महावीर ब्रिक फील्ड, ग्राम- सिरसिया, तहसील-सदर, जनपद- देवरिया का निरीक्षण पूर्व में दिनांक ०२.०४.२०२६ को किया जा चुका है। निरीक्षण आख्या की प्रति समस्त संलग्नकों सहित आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

अग्रेतर यह भी अवगत कराना है कि उक्त निरीक्षण आख्या की प्रति श्री भंवर पाल सिंह जादौन, शासकीय अधिवक्ता, राष्ट्रीय हरित अधिकरण के सहायक अधिवक्ता श्री जिनेन्द्र को दिनांक १९.०४.२०२६ को आपकी तरफ से प्रतिशपथ पत्र तैयार करने हेतु प्रेषित किया जा चुका है। सादर प्रेषित।

Sanjay

कृते क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

१. मुख्य पर्यावरण अधिकारी (वृत्त-६), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
२. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

Sanjay

कृते क्षेत्रीय अधिकारी

०६

क्षेत्रीय कार्यालय : महादेव झारखण्डी, आवास विकास कॉलोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर

मुख्यालय : TC-12V, विगूति खण्ड, गोमती नगर, लखनऊ 226010
Website - www.uppcb.com, e-mail : rogorakhpur@uppcb.in

मेसर्स महावीर ब्रिक्स फील्ड, ग्राम-सिरसिया, तप्पा-पटना, परगना-शाहजहाँपुर, तहसील-सदर, जनपद-देवरिया की निरीक्षण आख्या।

कृपया विषयक ईट भट्टे का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 02.04.2026 को किया गया। निरीक्षण के समय श्री राहुल यादव, ईट भट्टा प्रतिनिधि के रूप में उपस्थित थे। विस्तृत आख्या निम्नवत है :-

1. उक्त ईट भट्टा मेसर्स महावीर ब्रिक्स फील्ड पूर्व में मेसर्स शकुन्तला ब्रिक्स फील्ड तथा उसके पूर्व में मेसर्स महेश चन्द्र ईट भट्टा के नाम से वर्ष 2003 से स्थापित है।
2. ईट भट्टे द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करने हेतु दिनांक 25.01.2003 को आवेदन किया गया था। उक्त के अनुक्रम में ईट भट्टा स्थल का निरीक्षण दिनांक 03.02.2003 को किया गया था। निरीक्षणोपरान्त ईट भट्टा स्थल जिला पंचायत देवरिया की उपविधियों के अनुरूप पाए जाने की दशा में ईट भट्टे को इस कार्यालय के पत्र सं० 176/एन०ओ०सी०-24/2003/03, दिनांक 03.02.2003 के माध्यम से अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. वर्तमान में ईट भट्टा स्थल के पूरब दिशा में लगभग 1.5 कि०मी० की दूरी पर ग्राम माथुर छापर आबादी लगभग 500 स्थित है। पश्चिम दिशा में लगभग 600 मी० की दूरी पर ग्राम सिरसिया आबादी लगभग 5000 स्थित है। उत्तर दिशा में लगभग 800 मी० की दूरी पर ग्राम बारीपुर आबादी लगभग 500 स्थित है। दक्षिण दिशा में लगभग 200 मी० की दूरी पर ग्राम बीबीचक आबादी लगभग 500 स्थित है। उत्तर पूरब दिशा में लगभग 800 मी० की दूरी पर ग्राम कोटवा आबादी लगभग 1000 स्थित है। उत्तर पश्चिम दिशा में लगभग 700 मी० की दूरी पर टोला महादेवा, ग्राम सिरसिया आबादी लगभग 800 स्थित है।
3. ईट भट्टे को राज्य बोर्ड के संदर्भ सं० 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria, 2024 दिनांक 09.10.2024 के माध्यम से दिनांक 31.07.2029 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया है।
4. ईट भट्टे द्वारा कच्चे माल के रूप में बालू एवं मिट्टी का प्रयोग कर 20,000 ईट/दिन की दर से ईट का उत्पादन किया जाता है।
5. ईट भट्टे में ईंधन के रूप में कोयला, बायोब्रिकेट एवं लकड़ी का प्रयोग किया जाता है। निरीक्षण के समय स्थल पर किसी प्रकार का प्रतिबन्धित ईंधन उपयोग होता एवं भण्डारित नहीं पाया गया।
6. ईट भट्टे पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ग्रेविटी सेटलिंग चैम्बर एवं लगभग 27.0 मीटर ऊँची चिमनी स्थापित पाया गया।
7. ईट भट्टे की चिमनी से उत्सर्जित वायु प्रदूषकों के अनुश्रवण हेतु चिमनी पर पोर्ट होल, प्लेट फार्म एवं सीढ़ी स्थापित पाया गया।

8. ईट भट्टे पर वायु प्रदूषण का कोई अन्य स्रोत यथा डी0जी0 सेट इत्यादि स्थापित नहीं पाया गया।
9. ईट भट्टे द्वारा परिसर में धूल उत्सर्जन के नियंत्रण हेतु समय-समय पर वाटर स्पिंकलिंग का कार्य किया जाता है, जिसे निरीक्षण के समय सत्यापित किया गया।
10. ईट भट्टे में जल का प्रयोग मात्र मिक्सिंग प्रक्रिया में किया जाता है, जिससे किसी प्रकार का उत्प्रवाह जनित नहीं होता है। इसके अतिरिक्त जल का प्रयोग घरेलू प्रयोजन में किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह का निस्तारण सेप्टिक टैंक एवं सोक पिट के माध्यम से किया जाता है। ईट भट्टे हेतु ई0टी0पी0 अथवा एस0टी0पी0 की आवश्यकता नहीं है।
11. ईट भट्टे द्वारा चिमनी पर लाईटनिंग अरेस्टर स्थापित किया गया है।
12. ईट भट्टे द्वारा परिसर के तीन दिशाओं पूरब, पश्चिम एवं दक्षिण दिशाओं में कुछ वृक्षारोपण किया गया है। ईट भट्टा प्रतिनिधि द्वारा निरीक्षण के समय अवगत कराया गया कि माह जुलाई में चारों दिशाओं में वृक्षारोपण का कार्य पूर्ण करा दिया जायेगा।

उपरोक्तानुसार ईट भट्टे को निर्गत सशर्त सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या हेतु नोटिस प्रेषित किया जाना उचित प्रतीत होता है। आख्या एवं ईट भट्टे को प्रेषणीय नोटिस का स्वच्छ आलेख आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

Netish kumar
16/04/2026
(नीतीश कुमार)
अवर अभियन्ता

सहाय0 पर्याय0 अभियन्ता / क्षेत्रीय अधिकारी

16/04/2026

16/04/26
आशुतोष चौहान
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
गोरखपुर



क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, GORAKHPUR

47

पत्रांक: 54/सी०-167/इ०अ०/2026

दिनांक: 06-04-26

सेवा में,

मेसर्स महावीर ब्रिक्स फील्ड,
ग्राम- सिरसिया, तप्पा- पटना, परगना- शाहजहाँपुर,
तहसील- सदर,
जनपद- देवरिया।

विषय- निर्गत सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्तों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपके ईट भट्टे को राज्य बोर्ड के संदर्भ सं० 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024 दिनांक 09.10.2024 के माध्यम से दिनांक 31.07.2029 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया है। आप द्वारा निर्गत सहमति में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या इस कार्यालय को प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि निर्गत सहमति दिनांक 09.10.2024 में अधिरोपित विशिष्ट शर्तों की अनुपालन आख्या इस कार्यालय को अविलम्ब प्रेषित करना सुनिश्चित करें।

भवदीय

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।

क्षेत्रीय अधिकारी

o/c
h